

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 1082 of 2011-DB

[Arising out of Order-in-Original No. 09/MP/VAPI/2011 dated 29/03/2011 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

Disha Traders

.... Appellant

VERSUS

C.C.E. & S.T.-Vapi

.... Respondent

APPEARANCE :

None, for the appellant

Shri S. Kinker, Superintendent (Authorised Representative) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 14/01/2020

Appeal is disposed of. For order, see order of date in Excise Appeal no. 858
of 2011.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha